

(d) if not, the reasons therefor;

(e) the number of multi-storeyed buildings and apartments registered under the Delhi Apartment Ownership Act, 1986 since December 1, 1987 till December 31, 1996 year-wise;

(f) the amount by way of registration fees and stamp duty received by the Government during the above period, year-wise;

(g) in case the registration of Apartments etc. has not so far been made under the Act, the reasons therefor and the extent of revenue loss caused to the Government during the above period, registration fee and stamp duty-wise and year-wise; and

(h) the step taken to recover all such dues, realisation so far and action proposed to be taken for the remainder?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Delhi High Court judgement dated 14.3.93 reported in 51 (1993) DLT 308, pertains to suit No. 3967/92 M/s Sagar Apartment Flats Ownership Society Registered & Ors. Vs. M/s. Sequoia Construction Pvt. Ltd. & Ors. wherein the L&DO in the written statement in response to para 5 of the plaint, admitted the contention of the plaintiff w.r.t. coming into force of the Act through notification which was published in Delhi Gazette, Delhi Administration dated 10.12.87 relating to coming into force of the Delhi Apartment Ownership Act, 1986 and appointment of competent authorities thereunder.

(e) to (h) Although the Delhi Apartment Ownership Act, 1986 came into force w.e.f. 1.12.87, the competent authorities notified for this purpose could not enforce the provisions of the Act due to some inherent lacunae in the law which have since been identified and action to bring out a new legislation has been initiated.

#### Indian Oil Corporation

2717. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether some officers of the Indian Oil Corporation were arrested at Aurangabad on 11th December, 1996;

(b) if so, the details thereof;

(c) the charges against these officers;

(d) whether other Indian Oil Corporation officers went on a flash strike thereafter which affected the supply of aviation fuel to aircrafts;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) A Deputy Manager working at Aurangabad

Depot was taken into police custody alongwith a workman and a tank truck driver on December 12, 1996, on suspicion of their collusion with a retail outlet dealer for adulteration of diesel with kerosene.

(d) and (e) The news regarding the arrest caused serious resentment amongst the employees, which affected aviation fuel supply at Nagpur, Aurangabad, Santacruz and Sahar Aviation Fuel Stations on December 14, 1996.

(f) The Corporation has taken necessary action in respect of its employees as per the provisions of Conduct Discipline & Appeal Rules and Standing Orders. Also, the concerned dealer was suspended as per the provisions of the Marketing Discipline Guidelines. However, the supplies were later resumed after the dealer obtained requisite clearance from the Court.

#### ONGC Officers

2718. SHRI N. RAMAKRISHNA REDDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Oil and Natural Gas Commission has agreed to upgrade its office at Raja Mundry, which supervises the operations in Krishna-Godavari basin; and

(b) if so, whether the Chief Minister of Andhra Pradesh had already discussed this issue with his Ministry during his visit?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The level of the Project Head of the Krishna Godavari Project based at Rajahmundry was raised from General Manager to Group General Manager with enhanced delegation of powers. However, a review of the delegation of powers of the Project Head has also been taken up with a view to further empower the Project office.

(b) Yes, Sir.

#### Training Facilities for CBI

2719. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the training facilities of Central Bureau of Investigation appears to be hit by resource crunch;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) No, sir. In fact, in the Eighth Five Year Plan, for the modernisation of C.B.I.